



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**The Goa Information Technology
Development (Amendment)
Bill, 2022**

(Bill No. 33 of 2022)

(To be introduced in the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
JULY, 2022**

**The Goa Information Technology
Development (Amendment)
Bill, 2022**

(Bill No. 33 of 2022)

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BILL

*further to amend the Goa Information Technology
Development Act, 2007 (Goa Act 10 of 2007).*

5 BE it enacted by the Legislative Assembly of Goa
in the Seventy - third Year of the Republic of India
as follows:—

1. Short title and commencement.— (1) This
Act may be called the Goa Information Technology
Development (Amendment) Act, 2022.

10 (2) It shall come into force at once.

2. Substitution of section 50 for section 50 of the
Goa Information Technology Development Act,
2007 (Goa Act 10 of 2007), the following section
shall be substituted, namely:—

15 “50. Penalty for obstruction:— (1) Any
person who obstructs the entry of a person
authorised under section 35 or any person with
whom the Corporation has entered into a
contract for the performance and execution of
20 any act by such person, to enter into or upon
any land or building or molests such person after
such entry or who obstructs the lawful exercise

by him of any power conferred by or under this
Act shall, on conviction by a competent Court,
be punished with fine which may extend upto
fifty thousand rupees.

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(2) If any person removes any mark setup for
the purpose of indicating any level, boundary line
or direction necessary to the execution of works
authorized under this Act, he shall, on conviction,
be punished with fine which may extend upto fifty
thousand rupees.”

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Statement of Objects and Reasons

The Bill seeks to amend section 50 of the Goa Information Technology Development Act, 2007 (Goa Act 10 of 2007) so as to decriminalize the provision of imprisonment in said Section 50. This would help the State in aligning with the initiatives of the Government of India aimed at enhancing Ease of Doing Business and Ease of Living for citizens.

This Bill seeks to achieve the above object.

Financial Memorandum

No financial implications are involved in this Bill.

Memorandum Regarding Delegated Legislation

No delegated Legislation is envisaged in this Bill.

Porvorim-Goa,
20-07-2022

(Rohan Khaunte)
Minister for Information
Technology

Assembly Hall,
Porvorim-Goa.
20-07-2022

(Namrata Ulman)
Secretary to the Legislative
Assembly of Goa.